

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1237 of 2019

In the matter of:

Kanchanben Rasik Bavariya

....Appellant

Vs.

VE Commercial Vehicles Ltd & Anr.

...Respondents

For Appellant: Mr. Z.A. Siddiqui, Advocate

For Respondent: Mr. Rohit Aggarwal, Advocate (R-1)

ORDER

18.02.2020: Impugned Order shows that Newspaper Publication was done as referred in Para 10 of Impugned Order. Copy of the said Newspaper Publication is not filed. Respondent No.-1 may file copy of the said Newspaper Publication in ten days.

List the appeal 'for admission after notice' on **18th March, 2020**.

**[Justice A.I.S Cheema]
Member (Judicial)**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

ha/sim/md